श्री नवार्बासह चौहान : मेरे पूछने का मतलब यह है कि इण्डियन कैंपिटल कितना होगा और फारेन कैंपिटल कितना होगा। जो इक्वि-पमेंट वे अपने शेयर के बदले में देंगे उसका कितना परसेंट होगा यानी कैंपिटल का कितना परसेंट इण्डियन होगा और कितना फारेन होगा?

SHRI SATISH CHANDRA: Sir, there is already a company in Baroda which is manufacturing certain articles with a capital of Rs. 27 lakhs. The authorised capital of that company is Rs. 50 lakhs. It wishes to raise its paid-up capital in order to take up this production.

SHRI AMOLAKH CHAND: May I know, Sir, whether the hon. Minister is aware that cameras are being made in the ordnance factories also, and they are exhibited here in the Eastern Court?

SHRI SATISH CHANDRA: Sir, cameras are not made on a commercial scale in the ordnance factories, so far as I know it.

श्री नवार्बासह चौहान : यह जो फोल्डिंग कैमरा बनाने की स्कीम है जिसमें कि ३६,००० बनाने के लिये और ६०,००० बनाने के लिये दो स्टेजेज हैं, वे कब तक मुकम्मल हो जायगी, या चालू हो जायेंगी?

श्री सतीश चन्द्र: इस स्टेटमेंट को देखने से पता लगेगा कि यह योजना स्रभी विचारा-घीन हैं।

श्री नवाबसिंह चौहान : लेकिन कब तक पूरी हो सबेगी ?

श्री सतीश चन्द्र : इस के बारे में बातचीत चल रही है ग्रीर ग्राशा है कि फोर्ल्डिंग कैंमरे वे: बारे में कोई जल्दी फैसला होगा । यह योजना फोर्ल्डिंग कैंमरे की है ग्रीर पिछली बावस कैंमरे की श्री। SHRI H. P. SAKSENA: Am I right in thinking that this is only an assembling factory and not a manufacturing factory?

SHRI SATISH CHANDRA: Sir, it would be a manufacturing concern from the very beginning. For the box cameras, components worth Rs. 7 per camera will only be imported. In the case of folding cameras, components worth Rs. 28 will be imported, in the beginning.

श्री पां० ना० राजभोज : क्या मंत्री महोदय बता सकते हैं कि इसमें विदेशी चलन की कितनी बचत होगी और भारत में फोल्डिंग कैमरे इत्यादि की कितने परिमाण में आव-स्यकता है ?

श्री सतीता चन्द्र : करीव ७३,००० कैमरे सन् १६५७ में हिन्दुस्तान में श्राये उसका ग्रौर विवरण श्राप चाहें तो मैं दे सकता हूं, सन् १६५७ में जो कैमरे वाहर से ग्राये, उनकी कीमत ३७ लाख २६ हजार थी।

SHRI N. M. LINGAM: May 1 know, Sir, whether there is any commitment by the Government in respect of the foreign exchange that is required for this project, and if so, to what extent?

SHRI SATISH CHANDRA: Sir, I said that the participating company is being given 600 shares of hundred rupees each, and that will cover the foreign exchange component, of the fresh capital investment.

MR. CHAIRMAN: Next question.

## SALE OF A IMPORT LICENCE FOR BETEL-NUTS BY A DELHI FIRM

\*75». SHRI HARIHAR PATEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that a firm in Khari Baoli, Delhi, was given an import licence for betel-nuts valued at more than two lakhs of rupees: and (b) if so, whether it is a fact that the same import licence was sold to another party with a big margin of profit?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) Yes, Sir.

## (b) No, Sir.

SHRI HARIHAR: PATEL: May I know, Sir, if the hon. Minister is aware of any publication to that effect in the newspaper 'National Leader' dated the 18th August, 1958?

SHRI SATISH CHANDRA: Sir, apart from the newspaper report, this complaint was sent to the Ministry by one Mr. Patel . , .

MR. CHAIRMAN: By this Mr. Patel?

SHRI SATISH CHANDRA: No, Sir; by another Patel.

And, Sir, that complaint has been thoroughly investigated by our own agencies as well as by the Special Police Establishment, and it has been found to be absolutely unfounded.

SHRI N. C. SEKHAR: May I know whether the firm which has been given the licence is an old firm or a new one?

MR. CHAIRMAN: He wants to know whether the firm which was given the licence is a new one or an old one. Where does the old end and the new begin?

SHRI SATISH CHANDRA: It is a well-known firm doing business in such articles. This particular licence —which is slightly larger than the others—was given in consideration of the fact that this company offered to export an equal quantity of cardamoms. This was a contract for import of betel-nuts against exports of cardamoms and, therefore, as a special case, the licence was given.

SHRI JASWANT SINGH: The point is whether this licence was given for the first time to this firm or whether this firm has been receiving licences earlier to this also.

Shri LAL BAHADUR: Of course, I cannot give definite information on that point but, as the Deputy Minister has said, it is an old firm and our policy is to promote exports. If there is any contract by which the export of a certain quantity is assured, then we do consider favourably giving import licences and in this particular case, it has been made clear that the complaint made had no basis. I think that should satisfy the hon. Members.

SHRI T. V. KAMALASWAMY: Sir, is the Government in favour of encouraging private barter arrangements?

SHRI LAL BAHADUR: Generally there is no bar but these barter arrangements are arrived at between India and the East European countries, Russia, etc. We do not encourage private barter arrangements. We do want that it should be done through the State Trading Corporation.

SHRI M. BASAVAPUNNAIAH: It is a question of imports, not exports, Sir. I would like to know from the hon. Minister as to why this licence was given to this firm. The question of export does not arise here. I would like to know from the hon. Minister as to whether he is aware that this firm was for the first time getting this licence or whether it was an old firm trading in this particular commodity.

SHRI LAL BAHADUR: I do not know whether it was given for the first time or not. I have already replied to that point. As regards why it was given, well, this country eats a large quantity of *pan*. The hon. Member is aware that there are heavy consumers of pan. in this House also.

(Interruptions.)

MR. CHAIRMAN: Order, order.